timings of Goa-Bombay flights so as to have one flight in the morning and the other in the evening for convenience of the business community;

- (to) if so, what are the details in this regard; and
- (c) what steps Government have taken to fulfil this demand and when it is Ukely to he implemented?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) No. Sir.

(to) and (c) Due to shortage of aircraft capacity, it has not been found possible to increase the frequency.

Closing of IA office in Srinagar

1606. SHRI PAWAN KUMAR BAN-SAL; Will the Minister of CIVIL AVI-ATION be pleased to state:

- (a) whether the Indian Airlines have closed their regular office in Srinagar;
- (b) if so, what are the reasons therefor; and
- (c) what steps have been taken to avoid inconvenience to passengers wanting to make bookings for travel from the city?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MI-NISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) to (c) The City Office of Indian Airlines at Srinagar has been functioning partially on account of law and order situation. Whenever there is normalcy and the local staff report for duties, passengers are attended to through a window and telephonic enquiries are also answered. However when curfew is imposed, the City Booking Office cannot function. To avoid inconvenience to the passengers, enquiries|ticketing counters have been provided at Srinagar airport.

Proposal to name Delhi Airport after Sri Kamraj

- 1607. SHRI T. R. BALU Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether there had been any proposal to name the International Airport at Delhi (Terminal-II) after Sri Kamraj; and
- (b) if so, what are the reasons for not accepting the proposals?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN); (a) The International Airport at Delhi has already been renamed as Indira Gandhi International Airport with effect from 19-11-85

(b) Does not arise in view of (a) above.

Plant load factors of Power Stations

1608. SHRI KAPIL VERMA; KUMARI ALIA: SHRIMATI VEENA VERMA:

Will the Minister of ENERGY be pleased to state:

- (a) what is the Plant load factor of power stations in various States and those managed by the Central Electricity Authority for this month as compared to the position six months ago; and
- (b) whether there is any improvement or deterioration?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) and (b) The Central Electricity Authority does not operate any Power Station. A statement indicating State-wise plant load factor of thermal stations under various State Electricity Boards during August, 1989 & February, 1990 is enclosed.

Statement

State-wise Plant Load Factor of Thermal Power Stations in various during August, **1989** and February, **1990**State Electricity Boards

II. No. State Electricity Board		Plant Load Factor (%)	
		August, 1989	February, 1990
1	Haryana	41. 2	49. 7
2	Rajasthan	51.9	40. 2
3	Punjab	68. 6	56. 2
4	Uttar Pradesh	42. 5	61.6
5	Gujarat	44. 9	68. 0
6	Maharashtra	49. 2	65.
7	Mahdya Pradesh	45. 2	59.6
8	Andhra Pradesh	43. 4	76. 8
9	Tamil Nadu	49. 6	69.7
10	Kamataka	48. 6	98.9
11	Bihar	29. 5	34. 8
12	Orissa	21. 2	49.8
13	West Bengal.	36. 6	23.7
14	Assam	27. 4	32. 6

1609. [Withdrawn]

राजस्थान के लिए विजली का कोटा

1610 डा. श्रवरार श्रह्मद खानः क्या ऊर्जा मंद्री यह बताने की कृपा करेंगे कि:

(क) सतल्क, रादी तथा व्यास नदियों पर स्थित विद्युत परियोजनाकों से किन-किन राज्यों के लिए कित ।।-कितना विद्यत का हिस्सा निर्धारित किया गया है तथा वास्तव में उन राज्यों को कितनी-कितनी विद्यत मिल रहे है ; थोन बांध परियोजना, ग्रानन्दपुर साहित जल विद्यत परियोजना, भक्तेरियन जल विद्यत परियोजना य०भी ० डी सी० न्हें ज - 2, शीर शांडपुर कर्दा जल विद्युत परियोजना से राजस्थान के लिये कितने प्रतिकत विद्युत का होटा टिर्घारित किया गया था और इस समय उस राज्य वो कितनी बिजली प्राप्त हो रही हैं ;

- (ख) क्या यह सच हैं कि उपयुक्त परियोजना से प्राप्त होने वाली विजली के त्रितरण से संबंधित मामला 10 मई, 1984 को उच्चतम न्यायालय हो भेजा गया था; यदि हां, तो इस संबंध में उन्चतम न्यायालय द्वारा दो गई सलाह का खरा क्या है और गया उस सलाह के अन्ता राज्यों को विजलो का विनरण किया ना रहा है; और यदि नहीं, तो इसके क्या कारण हैं; और यदि नहीं, तो इसके क्या कारण हैं; और
- (ग) 26 जुलाई, 1988 को हुई योजना श्रायोग की बैठक में इस संबंब में क्या निर्णय लिया गया है ! श्रीर

ऊर्ज मंत्री, साथ में नागर िमानन मंत्रालय का अतिरिक्त प्रभार (श्री आरिफ मोहम्मद खान): (क) भूचना एकत की जा रही है और सभा पटल पर रख दी जायेगी।

(ख) जी, नहीं।